

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

**ABSTRACT**

**DISTRICT JUDGES – Transfers and Postings of District and Sessions Judges – ORDERS - ISSUED.**

**ROC.NO.3757/2019-B.SPL.**

**NOTIFICATION NO.530-B.SPL.**

**DATED:18.12.2019.**

**READ:**

**The High Court is pleased to order the following Transfers and Postings of District and Sessions Judges:-**

The District and Sessions Judges (FTC), mentioned in Column Number 2 are transferred and posted to the stations mentioned in Column Number 3 of the corresponding row. Further, the officers mentioned in column number 2 are directed to handover charge of their post **and also the posts which they have been holding in full additional charge**, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations and take charge of their respective post **and also the posts which his/her predecessor is holding full additional charge**, from the officers mentioned in Column Number 5.

SL NO	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	Sri Bakaraju Srinivasa Rao, XIV Addl. Chief Judge (Fast Track Court), City Civil Court, Hyderabad.	Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-X Addl. M.S.J., Hyderabad <b>(post kept vacant)</b>	XI Addl. Chief Judge, City Civil Court, Hyderabad	I Addl. Metropolitan Sessions Judge, Hyderabad-cum-XV Addl. Chief Judge, City Civil Court, Hyderabad.
	Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-X Addl. M.S.J., Hyderabad, will be in full additional charge of the post of Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-XI Addl. M.S.J., Hyderabad until further orders			
2.	Smt. K.Maruthi Devi, X Addl. District and Sessions Judge (Fast Track Court), L.B.Nagar, Rangareddy District.	Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-XVII Addl. D.J-cum-XVII A.D.J., Rangareddy at L.B.Nagar <b>(post kept vacant)</b>	After assumption of the charge her new post will be in full additional charge of the posts of Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-XVIII Addl. D.J., Rangareddy at L.B.Nagar and X Addl. District and Sessions Judge (F T C), L.B.Nagar, Rangareddy District until further orders	VIII Addl. District and Sessions Judge L.B.Nagar, Rangareddy District And the post of Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-XVIII Addl. D.J., Rangareddy at L.B.Nagar from the XIII Addl. District and Sessions Judge, L.B. Nagar, Rangareddy District

3.	Sri Y.Jaya Prasad, VI Addl. District and Sessions Judge (Fast Track Court), Kukatpally, Rangareddy District.	Special Sessions Judge Courts for trial of cases relating to Atrocities against Women- cum-VI Addl. District and Sessions Judge, Adilabad. <b>(post kept vacant)</b>	XV Addl. District and Sessions Judge-cum-XV Addl. M.S.J-cum- II Addl. Family Court, Miyapur at Kukatpally, Rangareddy District	I Additional District and Sessions Judge, Adilabad
4.	Smt. P.Mukthida, VIII Addl. District and Sessions Judge (Fast Track Court), Warangal	Special Sessions Judge Court for Trial of Cases relating To Atrocities Against Women, Warangal <b>(post kept vacant)</b>	After assumption of charge as Special Sessions Judge Court for Trial of Cases relating To Atrocities Against Women, Warangal will be in full additional charge of the post of VIII Addl. District and Sessions Judge (Fast Track Court), Warangal until further orders	
5.	Smt. P.Annie Rose Christian, XI Addl. District and Sessions Judge (Fast Track Court), L.B.Nagar, Rangareddy District.	Special Sessions Judge Courts for trial of cases relating to Atrocities against Women, Mahabubnagar. <b>(post kept vacant)</b>	IX Addl. District and Sessions Judge (Fast Track Court), L.B.Nagar, Rangareddy District.	I Addl. District and Sessions Judge, Mahabubnagar
6.	SMT. V.SARADHA DEVI, IV Addl. District and Sessions Judge (Fast Track Court), Nalgonda.	Special Sessions Judge Courts for trial of cases relating to Atrocities against Women- cum-IX Addl. D.J., Nalgonda <b>(post kept vacant)</b>	After assumption of charge as Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-IX Addl. D.J., Nalgonda will be in full additional charge of the post of IV Addl. District and Sessions Judge (Fast Track Court), Nalgonda	I Addl. District and Sessions Judge, Nalgonda.
7.	SMT. K.ARUNA KUMARI, III Addl. District and Sessions Judge (Fast Track Court) Khammam	II Addl. District and Sessions Judge (Fast Track Court), Khammam. <b>(Notified as Special Court for POCSO) Vice Smt. J.Maithreyi, transferred</b>	After assumption of charge as II Addl. District and Sessions Judge (Fast Track Court), Khammam. Will be in full additional charge of the post of III Addl. District and Sessions Judge (Fast Track Court) Khammam	III Addl. District and Sessions Judge (Fast Track Court) Khammam

8.	SMT. J.MAITHREYI, II Addl. District and Sessions Judge (Fast Track Court), Khammam.	VI Addl. District and Sessions Judge (Fast Track Court), Kukatpally, Rangareddy District. <b>Vice Sri Y.Jaya Prasad transferred</b>	III Addl. District and Sessions Judge (Fast Track Court) Khammam	XV Addl. District and Sessions Judge-cum-XV Addl. M.S.J-cum- II Addl. Family Court, Miyapur at Kukatpally, Rangareddy District
9.	SMT. D.MADHAVI KRISHNA, IV Addl. District and Sessions Judge (Fast Track Court), Karimnagar. <b>(Notified as Special Court for POCSO)</b>	The officer shall take charge of the post of Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-VII Addl. District and Sessions Judge, Karimnagar from the Principal District and Sessions Judge, Karimnagar and will be full additional charge of the said post until further orders.  The Principal District and Sessions Judge, Karimnagar shall handover charge of the post of Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-VII Addl. District and Sessions Judge, Karimnagar to the IV Addl. District and Sessions Judge (Fast Track Court), Karimnagar and get her self relieved from the said post.		
10.	SMT. M.SHYAM SREE, II Addl. District and Sessions Judge, (Fast Track Court), Medak at Sangareddy. <b>(Notified as Special Court for POCSO)</b>	The officer shall take charge of the post of Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-IX Addl. District Judge, Medak at Sangareddy from the Principal District and Sessions Judge, Medak at Sangareddy and will be full additional charge of the said post until further orders.  The Principal District and Sessions Judge, Medak at Sangareddy shall handover charge of the post of Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-IX Addl. District Judge, Medak at Sangareddy to the II Addl. District and Sessions Judge, (Fast Track Court), Medak at Sangareddy. and get her self relieved from the said post.		
11.	SRI T.NARSI REDDY, II Addl. District and Sessions Judge (Fast Track Court) Nizamabad. <b>(Notified as Special Court for POCSO)</b>	The officer shall take charge of the post of Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-XI Addl. District Judge, Nizamabad from the Judge, Family Court, Nizamabad and will be full additional charge of the said post until further orders.  The Judge, Family Court, Nizamabad shall handover charge of the post of Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-XI Addl. District Judge, Nizamabad to the II Addl. District and Sessions Judge, (Fast Track Court), Nizamabad and get her self relieved from the said post.		

The officers mentioned in Column Number 4 will be in full additional charge of the post(s) mentioned in Column Number 2, until further orders.

In case, the above officers from whom they have to take charge or to whom they have to handover charge, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judges, shall make alternative arrangements under intiation to the High Court.

- NOTE:
1. All the officers shall get themselves relieved from their present post and join in their new posts on or before 28.12.2019 without fail.
  2. All the Officers under orders of transfer are directed to pronounce their judgments / orders which were already reserved and join at their new stations.
  3. All the Officers who are under orders of transfer are hereby directed to inform the High Court about the date of relief in the previous post and the date of joining in the new post within seven days from the date of joining in the new post.
  4. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.

  
**REGISTRAR GENERAL**  
**FAC REGISTRAR (VIGILANCE)**  
18.12.19

**To**

1. The officers and incharge officers concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and other Registrars, High Court for the State of Telangana, Hyderabad
4. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
7. The Metropolitan Sessions Judge, Hyderabad.
8. The Chief Judge, City Civil Court, Hyderabad
9. The Chief Judge, City Small Causes Court, Hyderabad
10. The Principal Special Judge for CBI Cases, Hyderabad
11. **THE PRL. DISTRICT JUDGES:**  
Adilabad, Karimnagar, Khammam, Mahaboobnagar Medak at Sangareddy, Nalgonda, Nizamabad, Rangareddy at L.B.Nagar and Warangal
12. **THE PAY AND ACCOUNTS OFFICER, HYDERABAD:**
13. **THE DISTRICT TREASURY OFFICERS:**  
Adilabad, Karimnagar, Khammam, Mahaboobnagar Medak at Sangareddy, Nalgonda Nizamabad and Warangal
14. **THE SECTION OFFICERS:-**  
(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section and (J) Special Officers Section, High Court for the State of Telangana, Hyderabad